



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 460/TL/2025

Dated: 8.7.2025

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Fatehgarh II and Barmer I PS Transmission Limited, B-9, Qutab Institutional Area, Katwarla Sarai, New Delhi-110016 to establish the "Augmentation at Fatehgarh-II PS, Fatehgarh-IV PS (Section-II) and Barmer-I PS" (hereinafter referred to as "the Project") on a Build, Own, Operate and Transfer basis consisting of the following elements:

Sr. No.	Name of the Transmission Element	Scheduled COD
1.	Augmentation with 400/220 kV, 3x500 MVA (6th, 7th & 8th) ICTs at Fatehgarh-IVPS (Section-II) along with associated transformer bay • 500 MVA, 400/220 kV ICTs-3 Nos. • 400 kV ICT bays-3 Nos. • 220 kV ICT bays-3 Nos.	Matching with Transmission system for evacuation of power from Rajasthan REZ Ph- IV (Part-2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part F i.e. 07.11.2026
2.	Augmentation with 400/220 kV, 2x500 each other MVA (3rd & 4th) ICTs at Barmer-I PS along with associated transformer bays • 500 MVA, 400/220 kV ICTs-2 Nos. • 400 kV ICT bays-2 Nos. • 220 kV ICT bays-2 Nos.	
3.	Augmentation with 765/400 kV, 1x1500 MVA Transformer (7th) at Fatehgarh-II PS along with associated transformer bays • 1500 MVA, 765/400 kV ICTs-1 No. • 765 kV ICT bays-1 No. • 400 kV ICT bays-1 No.	21 Months from SPV transfer (21.12.2026)

2. The Central Transmission Utility of India Limited, vide its letter dated 7.4.2025, has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 7.7.2025 in Petition No. 460/TL/2025, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Fatehgarh II and Barmer I PS Transmission Limited before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 25.7.2025 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 29.7.2025. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary